

24.09.2026

Present: Sh. Nikhil Guliani and Sh. Vishal Khokhar, Ld.
Counsels for the complainant.
Complainant is present, through VC.

Matter is at the stage of arguments on application u/s 175(3) BNSS by way of last and final opportunity.

At this stage, the complainant has filed a reply to the ATR filed by the IO. During the course of the arguments, it is apprised that the complainant did not get an opportunity to present his evidence to the IO.

In light of the submission of the complainant and considering the fact that an ATR could not have been filed without conducting of the preliminary inquiry/ examination of the complainant, it would be appropriate to seek a fresh report from the IO.

Issue notice to IO concerned with direction to file fresh ATR, after examining the complainant and the evidence, if any, supplied by the complainant, returnable for 17/11/2026.

(KAUTUK BHARDWAJ)
JMFC-06/PHC/ND/24.09.2026